

CC No. : 08/2017
RC No. : DAI-2017-A-0027
Branch : ACB/CBI/ND
CBI Vs. : Deepak Vashist & Ors.

24.09.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No. 322/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

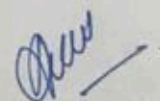
Present: Sh. Navin Giri, Ld. PP for CBI.
Applicant Deepak Vashist in person.

Applicant Deepak Vashisht has filed an application for providing certified copy of evidence of complainant Mange Ram and CFSL report.

The matter has already been disposed of by this Court vide judgment dated 20.12.2019 and the file has already been consigned to record room.

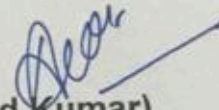
Applicant submits that he will be moving appropriate application in Copy Agency and requests that he may be allowed to withdraw the present application.

The application of applicant Deepak Vashist is dismissed as withdrawn.



Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/24.09.2020

CC No. : 02/2017
FIR No. : ECIR/318/DZ/2009/AD/AR
U/S : 3 & 4 of PMLA Act
ED Vs Manish Kant Agarwal & Ors.

24.09.2020

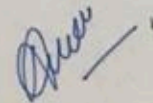
Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta, Ld. SPP for ED.
Accused no. 1 Manish Kant Agarwal with Ld.
Counsel Sh. Vivek Singh.
Sh. Raghav Mehndiratta, Ld. Counsel for accused
no. 2, M/s M.K.Agri International Ltd., accused no. 3,
Abhilasha Agarwal and accused no. 4, M/s M.K. International
Limited.

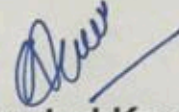
Ld. Counsel for accused submitted that proceedings in this case has been stayed by Hon'ble Delhi High Court and the next date of hearing before Hon'ble High Court is 22.11.2020.

The matter is adjourned to 25.11.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District court.



The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/24.09.2020

RC No : ECIR/318/DZ/2009/AD/AR
U/S : 3 & 4 PML Act
ED Vs Alka Rajvansh & Ors.

24.09.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

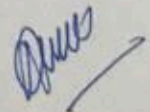
Present : Sh. N.K. Matta, Ld SPP for Enforcement Directorate.
Sh.Vivek Singh, Ld. Counsel for accused no. 1, Alka Rajvansh and accused no. 2, M/s Mahanivesh Oil & Foods Pvt. Ltd., a company represented by accused no. 1, Alka Rajvansh.
Sh. Raghav Mehndiratta, Ld. Counsel for accused no.3, Homi Rajvansh.

Ld. Counsel for accused submitted that proceedings in this case has been stayed by Hon'ble Delhi High Court and the next date of hearing before Hon'ble High Court is 22.11.2020.

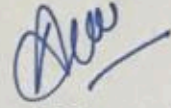
The matter is adjourned to 25.11.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex,



New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/24.09.2020

CC No. : 05/2012
RC No. : DAI-2010-A-0042
U/S : 120B, 420, 468, 471 IPC and
13(2) r/w 13(1)(d) of P.C. Act, 1988
Branch : CBI/ACB/New Delhi
CBI Vs. T.S. Darbari & Ors.

24.09.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No. 322/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

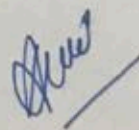
Present: None for CBI.
Sh. Arvind Chaudhary, Ld. Counsel for applicant/ accused no. 2
Sanjay Mohindroo.

Ld. Counsel for accused no. 2, Sanjay Mohindroo has filed an application for extension of permission to accused to travel abroad. Ld. Counsel for accused submitted that he has already provided copy of application to Ld. Counsel for CBI.

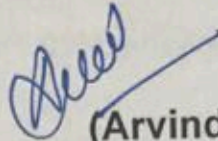
No one is present for CBI. Issue notice to CBI for 26.09.2020.

Put up on 26.09.2020.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/24.09.2020

CC No : 06/2019
ECIR No : DAI-2019-A-0007
Branch : CBI/ACB/New Delhi
CBI Vs. G. Ravichandran

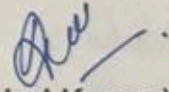
24.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri, Ld. PP for CBI.
Accused G. Ravichandran with Ld. Counsel Sh. Vaihav Suri.

Ld. Counsel for accused requests for pass over the matter as main counsel is busy in some other matter in court at Himachal Pradesh.

Put up at 11:00 A.M.

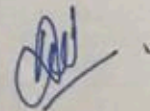


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/24.09.2020

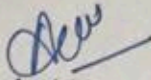
(11.00 A.M)

Present: Sh. Naveen Giri, Ld. PP for CBI.
Sh. Vaihav Suri, Ld. Counsel for accused G. Ravichandran.

Ld. Counsel for accused again requests for pass over the matter as main counsel is still arguing the matter in court at Himachal Pradesh.



Put up at 11:30 A.M.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/24.09.2020

(11.30 A.M)

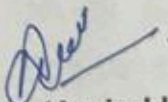
Present: Sh. Naveen Giri, Ld. PP for CBI.
Sh. Vaihav Suri, Ld. Counsel for accused G.
Ravichandran.

Ld. Counsel for accused seeks adjournment stating that
main counsel is not available today.

Put up on 30.09.2020 for arguments on charge as well
as on application for defreezing of bank account, release of
documents, etc.

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to AhImad of this Court with direction to send the same to concerned
official of District Court, RADC for uploading on official web site of
Delhi District Court.

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and when the regular functioning of the courts at Rouse Avenue
Complex, New Delhi is resumed.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/24.09.2020